

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:3254
ANSWERED ON:31.08.2012
RESERVATION OF SEATS IN MEDICAL COLLEGES
Dhruvanarayana Shri R.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the norms and rules prescribed by the Government for reservation of undergraduate and post-graduate seats for Scheduled Castes (SCs), Scheduled Tribes (STs), disabled and differently-abled persons in medical colleges across the country;
- (b) whether above rules/norms are being complied with by medical colleges across the country;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor along with the corrective measures being taken by the Government in this regard?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a) to (d): Reservation in undergraduate seats in medical colleges for Scheduled Castes (SCs) and Scheduled Tribes (STs) varies from State to State as per the norms and rules prescribed by the respective State Governments. However, the following reservation quota is prescribed for admission to undergraduate and postgraduate medical courses under the All India Quota and central Government institutions:

- i. Scheduled Castes - 15%
- ii. Scheduled Tribes - 7.5%
- iii. Other Backward Classes - 27% (only in central Government Institutions/Universities)

Further, the regulations of Medical Council of India's (MCI) provides that for both PG and UG, 3% seats of the annual sanctioned intake capacity shall be filled up by candidates with locomotors disability of lower limbs between 50% to 70% and in case the quota remains unfilled on account of unavailability of such candidates then such unfilled seats shall be filled by candidates with locomotors disability of lower limbs between 40% to 50%. These regulations are mandatory in nature and therefore applicable for every medical colleges under the ambit of MCI and also for admission to undergraduate and postgraduate medical courses under the All India Quota.